## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3647 ANSWERED ON:11.12.2009 VIOLATION OF PROVISIONS OF SEBI ACT Majhi Shri Pradeep Kumar

## Will the Minister of FINANCE be pleased to state:

- (a) the details of investigations conducted in relation to malpractices and violation of provisions of Securities Exchange Board of India (SEBI) Act, Rules and Regulations etc. in the market during the last three years and current year;
- (b) the name of the companies found guilty in such investigations; and
- (c) the name of the companies against whom action has been taken, company wise?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a): The number of investigations taken up by SEBI during the years 2006-07, 2007-08, 2008-09 and 2009-10 so far, is as follows:-

2006-07 120 2007-08 25 2008-09 76 2009-10 4' (till date)

- (b): The names of the companies who have been found guilty is at Annexure.
- (c): The name of the companies against whom action has been taken by SEBI is also provided at Annexure.